

Central Administrative Tribunal  
Principal Bench

C.P. No.389/2003 In  
O.A No.1068/1992

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New Delhi this the 18th day of November, 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)  
Hon'ble Shri Bharat Bhushan, Member (J)

Kuldeep Kumar  
S/o Shri Atar Chand  
H.No.799, Gali No.6.  
Jawala Nagar,  
Shehdra Delhi.

-Applicant

(By Advocate: Shri Manish Kumar Chaudhary)

Versus

1. Shri Raiiv Ranian Jharuhar  
General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. Shri Vinay Kumar Aggarwal  
DRM, State Entry Road,  
Near New Delhi Railway Station,  
New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel heard.

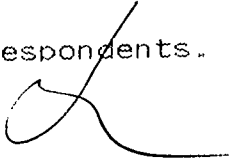
2. Earlier on, applicant had filed OA-1068/92 which was decided on 30.10.92 (Annexue P-1). The OA was allowed with a direction to respondents to give compassionate appointment to the applicant and also to regularise/allot Railway Quarter No.53A/1 More Sarai, Railway Colony. Thereafter applicant had filed CP-109/93 which was disposed of vide order dated 25.2.1994 and notices of contempt to the respondents were discharged.

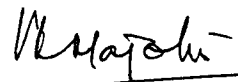


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3. Learned counsel has drawn our attention to applicant's application dated 26.5.2003 whereby he had sought allotment of Railway Quarter in pursuance of Tribunal's order dated 25.2.94. Respondents vide Annexure P-3 dated 2.6.2003 have informed the applicant that his name is registered at Sl. No.954 dated 12.8.2002 for allotment of a Railway quarter. He has also been informed that so far staff registered upto Sl No. 809 have been allotted Type-I Railway Quarters in applicant's category. Learned counsel has stated that applicant had been posted at Rohtak in 1994 and on coming to Delhi in 2002 had applied for allotment of the quarter. According to him, respondents should have allotted the quarter to the applicant in compliance of Tribunal's directions contained in order dated 30.10.92 and order dated 25.2.94 passed in CP-109/93 in OA-1068/92.

4. Having considered the averments made before us, we do not find that any prima-facie case has been made out on behalf of the applicant for undertaking contempt proceedings against the respondents. Contempt Petition is dismissed.

  
(Bharat Bhushan)  
Member (J)

  
(V.K. Majotra)  
Vice-Chairman (A)

cc.